ADMINISTRATIVE TRIBUNAL CENTRAL PRINCIPAL BENCH DELHI.

Regn. No.OA 627/86

Shri Om Parkash

Vs. E.S.I.C.

Regn. No. CA 628/86.

Dr.Pawan Kumar Jain Vs. E.S.I.C.

Reqn. No.T-29/87 (CW 56/86)

۷s.

E.S.I.C.

CORAM:

Hon'ble Mr. Justice K. Madhava Reddy, Chairman. Hon'ble Mr. Kaushal Kumar, Member.

Shri Ashok Aggarwal, counsel and For the applicants Shri O.P.Bansal counsel

For the respondent Shri S.K.Gambhir, counsel@

> (Judgment of the Bench delivered by Hon'ble Mr. Justice K.Madhava Reddy, Chairman).

These cases raise the same questions as arise for consideration in T-492/86(CW 1902/85) and batch. Although they are fixed for hearing on other dates, they have been listed today for orders at the instance of S/Shri Ashok Aggarwal, O.P.Bansal, learned counsel for the applicants and Shri S.K.Gambhir, learned counsel for the respondents. With the consent of both the parties, they are taken up for hearing.

For the reasons stated in the judgment pronounced in T-492/86 (Mrs. Prem Lata Vs. Employees State Insurance Corporation), these applications are also allowed but with no order as to costs. Similar directions as in

T-492/86 shall issue

(Kaushal Kumar)

Member

19.3.1987.

(K.Madhava Reddy) Chairman

19.3.1987.